



**The Telangana Payment of Salaries and Pension and Removal of Disqualifications  
(Amendment) Act, 2016**  
Act 6 of 2016

**Amendments appended:** 12 of 2017, 16 of 2017, 4 of 2020, 4 of 2021

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 6] HYDERABAD, SATURDAY, APRIL 23, 2016.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 22nd April, 2016 and the said assent is hereby first published on the 23rd April, 2016 in the Telangana Gazette for general information.

**ACT No. 6 OF 2016.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2016.

Short title  
and  
commence-  
ment.

A. 12. (DA)

[1]

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint and different dates may be appointed for different provisions of the Act.

Amendment of section 3, Act II of 1954.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, (hereinafter referred to as the Principal Act),-

(1) In Section 3, for sub-section (1), the following shall be substituted, namely ;--

"(1) (i) There shall be paid to the Chief Minister every month, a salary of rupees fifty one thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance of rupees twenty five thousand and conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used :

Provided that if the Chief Minister desires that the propulsion charges incurred in respect of the motor car used by him be borne by the State Government *in lieu* of the conveyance allowance payable to him, such propulsion charges shall be borne by the State Government ;

(ii) There shall be paid to the Deputy Chief Minister, if any, and such member of the Council of Ministers, whether a Cabinet Minister or a State Minister or a Deputy Minister, every month a salary of rupees thirty thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a Security car allowance of rupees twenty five thousand and a

conveyance allowane of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used."

3. In the principal Act, in Section 3-A, in sub-section (1), for clause (a), the following shall be substituted, namely,-

Amend-  
ment of  
section 3-A.

"(a) There shall be paid to the Chief Whip and the Whip in the Assembly, and the Chief whip and the Whip in the Council, every month, a salary of rupees thirty thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance of rupees twenty five thousand and a conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used;"

4. In the principal Act, in section 4, for sub-section (1), the following shall be substituted, namely,--

Amend-  
ment of  
section 4.

"(1) There shall be paid to the Speaker and the Chairman every month, a salary of rupees forty one thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance of rupees twenty five thousand and a conveyance allowance of rupees thirty thousand in case a bullet proof motor car is used or rupees ten thousand in case any other motor car is used .

(1-A) There shall be paid to the Deputy Speaker, and the Deputy Chairman every month, a salary of rupees thirty thousand, a special allowance of rupees eight thousand, a sumptuary allowance of rupees seven thousand, a security car allowance, of rupees twenty five

*thousand* and a conveyance allowance of *rupees thirty thousand* in case a bullet proof motor car is used or *rupees ten thousand* in case any other motor car is used.”.

Amend-  
ment of  
section 11.

5. In section 11 of the principal Act, in sub-section (1), for clause (a), the following shall be substituted, namely:-

“(a) a salary of Rs. 20,000/- (rupees twenty thousand only) per mensem.

Amend-  
ment of  
section 11-D

6. In Section 11-D of the principal Act,--

(a) in sub-section (1), after clause (iii) the existing paragraph shall be substituted with the following namely;-

“A pension of Rs. 30,000/- (rupees thirty thousand only) per mensem for the first term or a part of it and a pension of Rs. 1,000/- (rupees one thousand only) per mensem for each year of his service in subsequent term as such member, so however, that in no case the pension payable to such person shall exceed Rs. 50,000/- (rupees fifty thousand only) per mensem.”.

(b) in sub-section (4),

(i) for the word “widow”, the word “spouse” shall be substituted;

(ii) the word “half” shall be deleted.

Amend-  
ment of  
section 11-F.

7. In Section 11-F of the principal Act, for the expression “Rs. 83,000/- (rupees eighty three thousand only) per mensem”, the following shall be substituted, namely;--

“Rs. 2,30,000/- (rupees two lakhs and thirty thousand only) per mensem.”.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.

Registered No. HSE/49

[Price : 0-90 Paise.



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

No. 12] HYDERABAD, FRIDAY, JANUARY 27, 2017.

---

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd January, 2017 and the said assent is hereby first published on the 27th January, 2017 in the Telangana Gazette for general information:—

**ACT No. 12 OF 2017.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Second Amendment) Act, 2016.

Short title  
and  
commence-  
ment.

A 299 rsn

[1]

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amend-  
ment of  
Schedule.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953 in the Schedule, after entry 119 the following new entry shall be added namely:-

“120 the office of the Vice-Chairman, Telangana Drinking Water Supply Corporation Limited”.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.

Registered No. HSE/49

[Price : Rs. 0-30 Paise.



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

No. 17] HYDERABAD, THURSDAY, MARCH 30, 2017.

---

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS Etc.**

The following Act of the Telangana Legislature received the assent of the Governor on the 30th March, 2017 and the said assent is hereby first published on the 30th March, 2017 in the Telangana Gazette for general information:-

**ACT No. 16 OF 2017.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2017.

[1]

Short title  
and  
commence-  
ment.

**A. 436**



(2) It shall be deemed to have come into force on 24th February, 2017.

Amend-  
ment of  
Schedule.  
Act II of  
1954.

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, after entry 120, the following new entry shall be added, namely:-

“121. the office of the Chairman, Telangana State Waqf Board”

**A.SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

---

No. 4] HYDERABAD, SATURDAY, MARCH 21, 2020.

---

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 20th March, 2020 and the said assent is hereby first published on the 21st March, 2020 in the Telangana Gazette for general information:-

**ACT No. 4 OF 2020.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2020.

**Short  
title and  
commen-  
cement.**

[1]

(2) It shall be deemed to have come into force with effect from 04.12.2019.

**Amendment of Schedule. Act II of 1954.**

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule under section 10, after entry 121, the following new entries shall be added, namely,-

“122. The office of the Chairman, Telangana State Most Backward Classes Development Corporation.

123. The office of the Chairman, Telangana State Rytu Samanvaya Samiti.

124. The office of the Chairman, the Musi River Front Development Corporation (MRDC).

125. The office of the Chairman, Telangana Labour Welfare Board.

126. The office of the Chairman, Telangana Building & Other Construction Workers Welfare Board.

127. The office of the Chairman, Telangana State Roads Development Corporation.

128. The office of the Chairman, Kaleshwaram Irrigation Project Corporation, Hyderabad.

129. The office of the Chairman, Yadagirigutta Temple Development Authority (YTDA).

130. The office of the Chairman, Vemulawada Temple Area Development Authority.

131. The office of the Chairman/Vice-Chairman/Members/Directors, Hyderabad Metropolitan Development Authority (HMDA).

132. The office of the Chairman, Quli Qutub Shah Urban Development Authority, Hyderabad.

133. The office of the Chairman, Urban Development Authorities in Telangana State.

134. The office of the Chairman, Sports Authority of Telangana State.

135. The office of the Chairman, Telangana State Sheep & Goat Development Cooperative Federation Limited.

136. The office of the Chairman, Hyderabad City Grandhalaya Samstha.

137. The office of the Chairman, Telugu Academy.

138. The office of the Chairman, HACA.

139. The office of the Chairman, Telangana Official Language Commission.

140. The office of the Chairman, Telangana Residential Educational Institutions Society (TREI).

141. The office of the Chairman, Telangana State Haj Committee.

142. The office of the Chairman, Telangana State Social Welfare Board.

143. The office of the Chairman, Telangana State Food Commission.

144. The office of the Chairman, SETWIN.

145. The office of the Chairman, Telangana Sahitya Academy.

146. The office of the Directors, Regional Boards, TSRTC.

147. The office of the Chairman, Telangana State Power Generation Corporation Limited (TSGENCO), Hyderabad.

148. The office of the Chairman, Transmission Corporation of Telangana Limited (TSTRANSCOS).

149. The office of the Chairman, Telangana State Power Distribution Companies (TSDISCOMS).

150. The office of the Chairman, Telangana State Yogaadhyayana Parishad.”.

**Repeal of  
Ordinance  
No. 7 of  
2019.**

3. The Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2019, is hereby repealed.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 4] HYDERABAD, SATURDAY, MARCH 27, 2021.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 27th March, 2021 and the said assent is hereby first published on the 27th March, 2021 in the Telangana Gazette for general information:—

**ACT No. 4 OF 2021.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PAYMENT OF SALARIES AND PENSION AND  
REMOVAL OF DISQUALIFICATIONS ACT, 1953.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Act, 2021.

**Short  
title  
and  
com-  
mence-  
ment.**

**[1]**

**A. 205 (RSN)**

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

**Amend-  
ment of  
section  
11-D,  
Act II of  
1954.**

2. In the Telangana Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in section 11-D, in sub-section (1), after clause (iii), in the existing paragraph,-

(i) for the words and expressions "Rs.30,000/- (rupees thirty thousand only)", the words and expressions "Rs.50,000/- (rupees fifty thousand only)" shall be substituted;

(ii) for the words and expressions "Rs.1,000/- (rupees one thousand only)", the words and expressions "Rs.2,000/- (rupees two thousand only)" shall be substituted;

(iii) for the words and expressions "Rs.50,000/- (rupees fifty thousand only)", the words and expressions "Rs.70,000/- (rupees seventy thousand only)" shall be substituted.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.